HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 8939 OF 2024

Between:

Sri Sai Babu Sakhamuri, S/o S. Satyanarayana, age 61 years, Occ Business/contractor, R/o H. No. 9- 2- 135, Teachers Colony, Paloncvha, Paloncha, Bhadradri Kothagudem District.

...PETITIONER

AND

1. The State of Telangana, Represented by, Principal Secretary, Mines and Minerals Department, State Secretariat Complex, Hyderabad.
2. The Engineer in Chief, Roads and Buildings Department, Hyderabad, TS.
3. The Engineer in Chief, Panchayat Raj Department, Hyderabad, TS
4. The Superintend Engineer, Roads and Buildings Department, Circle- Khammam
5. The Superintend Engineer, Roads and Buildings Department, Circle- Bhadradri Kothagudem
6. The Executive Engineer, Roads and Buildings, Bhadrachalam, Bhadradri Kothagudem District.
7. The Executive Engineer, Roads and Buildings, Kothagudem, Bhadradri Kothagudem District.
8. The Superintendent Engineer, Panchayatraj, Circle- Khammam district.
9. The Executive Engineer, Panchayat Raj Division, Bhadrachalam, Bhadradri Kothagudem district.
10. The Assistant Pay Accounts Officer, Kothagudem, Bhadradri Kothagudem District.
11. The Assistant Pay Accounts Officer, Khammam, Khammam District.
12. The Director of Works Accounts, Telangana State, Hyderabad.
13. The General Manager Civil, Singareni Colleries Company Ltd, Kothagudem, Bhdradri Kothagudem District.

14. The Assistant General Manager Civil, Singareni Colleries Company Ltd, Manuguru, Bhdradri Kothagudem District.

15. The Superintendent Engineer (Civil) TSGENCO, KTPS- Stage- VII, Paloncha, Bhadradri Kothagudem District,

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or any other appropriate writ, order or to direction, declaring the action of the respondents in contemplating to deduct permit fee the stipulated G. O. Ms. No. 21, dated 31- 03- 2022 from the bills payable to the petitioner in relation to the works being executed by the petitioner under the vide 1). Agreement. No. 05/2023-24, dated 08- 06- 2023, 2). LS. Agreement. No. 113/2023- 2024, dated 07- 02- 2024, 3) Agreement. No. CRP/CVL/MNG/AG-02/2023- 24, dated 18. 04. 2023, 4). Agreement. No. 254/2023- 2024, dated 04-10- 2023, 5). L. S. A. B. Agreement. No. 20/2023- 2024/S.E/RandB/KMM, dated 19- 04- 2023, 6) L. S. A. B. Agreement. No. 11/2022- 2023/S. E/RandB/KMM, dated 13- 04- 2022, 7) L. S. A. B. Agreement. No. 19/2023- 2024/S. E/RandB/KMM, dated 19- 04-2023, 8) L. S. A. B. Agreement. No. 13/2022-2023/RandB/KMM, dated 13- 04- 2022, 9) L. S. A. B. Agreement No. 71/2022-2023/S. E/R and B/KMM, dated 06- 01- 2023 pertaining to Bhadradri Kothagudem, Khammam District executed by respondents pursuant to G. O Ms. No. 21 Industries and Commerce (Mines- 1) Department dated 31- 03- 2022 whereby Rule 4 and 34(2) of Telangana State Mineral Concession Rules, 1966 were amended as illegal, arbitrary and contrary to the terms and conditions of the agreement and further direct the respondents not to deduct any amounts titled as Permit Fee vide GO Ms. 21 dated 31- 03- 2022 from the Bills payable to the petitioner by the respondents under the agreements

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim directions restraining the Respondents from making any deductions towards purported Permit Fee from Running Bills arising out execution of work pursuant to the vide 1). Agreement. No. 05/2023- 24, dated 08- 06- 2023, 2). LS. Agreement. No. 113/2023- 2024, dated 07- 02- 2024, 3). Agreement. No. CRP/CVL/MNG/AG-02/2023- 24, dated 18. 04. 2023, 4). Agreement. No. 254/2023- 2024, dated 04-10- 2023, 5). L. S. A. B. Agreement. No. 20/2023- 2024/S. E/RandB/KMM, dated 19- 04- 2023, 6) L. S. A. B. Agreement. No. 11/2022- 2023/S. E/RandB/KMM, dated 13- 04- 2022, 7) L. S. A. B. Agreement. No. 19/2023- 2024/S. E/RandB/KMM, dated 19- 04- 2023, 8) L. S. A. B. Agreement. No. 13/2022-2023/RandB/KMM, dated 13- 04- 2022, 9) L. S. A. B. Agreement. No. 71/2022-2023/S. E/RandB/KMM, dated 06- 01- 2023 pertaining to Bhadradri Kothagudem, Khammam District under respondents awarded in favour of the Petit oner and pass

IA NO: 2 OF 2024

Between:

1. The Engineer in Chief, Panchayat Raj Department, Hyderabad, SD/- T.SRINIVAS
2. The Superintendent Engineer, Panchayatraj, Circle- Khammam district.
3. The Executive Engineer, Panchayat Raj Division, Bhadrachalam, Bhadradri Kothagudem district.

...PETITIONERS/RESPONDENTS NO.3,8&9

AND

1. Sri Sai Babu Sakhamuri, S/o S. Satyanarayana, age 61 years, Occ Business/contractor, R/o H. No. 9- 2- 135, Teachers Colony, Paloncvha, Paloncha, Bhadradri Kothagudem District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Represented by, Principal Secretary, Mines and Minerals Department, State Secretariat Complex, Hyderabad.
3. The Engineer in Chief, Roads and Buildings Department, Hyderabad, TS.
4. The Superintend Engineer, Roads and Buildings Department, Circle- Khammam
5. The Superintend Engineer, Roads and Buildings Department, Circle- Bhadradri Kothagudem
6. The Executive Engineer, Roads and Buildings, Bhadrachalam, Bhadradri Kothagudem District.
7. The Executive Engineer, Roads and Buildings, Kothagudem, Bhadradri Kothagudem District.
8. The Assistant Pay Accounts Officer, Kothagudem, Bhadradri Kothagudem District.
9. The Assistant Pay Accounts Officer, Khammam, Khammam District.
10. The Director of Works Accounts, Telangana State, Hyderabad.
11. The General Manager Civil, Singareni Colleries Company Ltd, Kothagudem, Bhdradri Kothagudem District.
12. The Assistant General Manager Civil, Singareni Colleries Company Ltd, Manuguru, Bhdradri Kothagudem District.
13. The Superintendent Engineer (Civil) TSGENCO, KTPS- Stage- VII, Paloncha, Bhadradri Kothagudem District,

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate

the interim order dated 08.04.2024 passed in WP.No.8939 of 2024 and dismiss the Writ Petition, in the interest of justice

IA NO: 3 OF 2024

Between:

The General Manager Civil, Singareni Colleries Company Ltd, Kothagudem, Bhdradri Kothagudem District.

...PETITIONER/RESPONDENT

AND

1. Sri Sai Babu Sakhamuri, S/o S. Satyanarayana, age 61 years, Occ Business/contractor, R/o H. No. 9- 2- 135, Teachers Colony, Paloncvha, Paloncha, Bhadradri Kothagudem District.

...RESPONDENT/PETITIONER

2. The State of Telangana, Represented by, Principal Secretary, Mines and Minerals Department, State Secretariat Complex, Hyderabad.
3. The Engineer in Chief, Roads and Buildings Department, Hyderabad, TS.
4. The Engineer in Chief, Panchayat Raj Department, Hyderabad, TS
5. The Superintend Engineer, Roads and Buildings Department, Circle- Khammam
6. The Superintend Engineer, Roads and Buildings Department, Circle- Bhadradri Kothagudem
7. The Executive Engineer, Roads and Buildings, Bhadrachalam, Bhadradri Kothagudem District.
8. The Executive Engineer, Roads and Buildings, Kothagudem, Bhadradri Kothagudem District.
9. The Superintendent Engineer, Panchayatraj, Circle- Khammam district.
10. The Executive Engineer, Panchayat Raj Division, Bhadrachalam, Bhadradri Kothagudem district.
11. The Assistant Pay Accounts Officer, Kothagudem, Bhadradri Kothagudem District.
12. The Assistant Pay Accounts Officer, Khammam, Khammam District.
13. The Director of Works Accounts, Telangana State, Hyderabad.
14. The Assistant General Manager Civil, Singareni Colleries Company Ltd, Manuguru, Bhdradri Kothagudem District.
15. The Superintendent Engineer (Civil) TSGENCO, KTPS- Stage- VII, Paloncha, Bhadradri Kothagudem District,

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate

the interim Oder dated 08.04.2024 passed in I.A. No. 01 of 2024 in the W.P. No. 8939 of 2024

Counsel for the Petitioner: SRI. VIJAY KUMAR PANUGANTI

Counsel for the Respondent Nos.1 to 12: ADDL. ADVOCATE GENERAL

Counsel for the Respondent Nos.13 & 14: SRI P. SRI HARSHA REDDY SC FOR (SINGARENI)

Counsel for the Respondent NO.15: SRI R. PAVAN REDDY SC FOR (TSGENCO)

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.8939 of 2024

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Vijay Kumar Panuganti, learned counsel for the petitioner, seeks to withdraw this writ petition unconditionally. A letter, dated 27.02.2025, is also filed in the Registry to that effect.

2. Prayer is allowed.

3. Accordingly, the writ petition is dismissed as withdrawn. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. VIJAY KUMAR PANUGANTI Advocate [OPUC]
2. One CC to SRI R. PAVAN REDDY SC FOR (TSGENCO) [OPUC]
3. Two CCs to GP FOR MINES AND GEOLOGY ,High Court for the State of Telangana. [OUT]
4. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

KKS
BS

HIGH COURT

DATED:05/03/2025



ORDER

WP.No.8939 of 2024

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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4.B
15/3/25